

## RATIFIED MINUTES

### DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

#### MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 04/81 HELD ON 27.04.2010.

The Meeting No. 02/81 of Norms Committee-II was held on 27.04.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

| <u>S.No</u> | <u>Name of the representatives &amp; their Designation</u> | <u>Deptt.</u> |
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|             |                                                            | -             |
| 1.          | Sh. B.D. Ghosh, AIA                                        | MOS           |
| 2.          | Sh. S.K. jain, DO                                          | DHI           |
| 3.          | Sh. Gajraj Singh                                           | DHI           |
| 4.          | Sh. K.K. Funda, Asst. Dir.                                 | DC(MSME)      |
| 6.          | Sh. A.K. Mishra, Asst. Dir.                                | MOS           |
| 5.          | Sh. Rajinder Pal Singh, DDG                                | DGFT          |
| 6.          | Sh. Narendra Vashista, FTDO                                | DGFT          |

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| 1 | <b>Case No.:25/17/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                   | Party Name:CONTROL & SWITCHGEAR CO LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File<br>:01/81/050/00272/AM09/                                                                                                                                                                                                                                                                                    | RLA File<br>:05/24/040/00253/AM09/      | Lic.No/Date:0510223814<br>14.07.2008      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 22.06.2010. |                                         |                                           |                                       |

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| 2 | <b>Case No.:17/29/81-ALC2/2008</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:<br/>Rejected</b> |
|   |                                    |                                             | Lic.No/Date:6110000219                    |                             |

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|  | HQ File :01/81/050/00434/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File :61/24/040/00039/AM09/ | 22.09.2008 |  |
|  | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee perused the recommendations of DHI conveyed vide their U.O. No. 3(21)/2009/TSW(B) dated 03.03.2010(copy enclosed) and observed that the firm has not given complete information to DHI despite two deficiency letters in the absence of which it is not possible to examine the matter. In view of above NC decided to reject the case. |                                 |            |  |
|  | R/A may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                 |            |  |

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| 3 | <b>Case No.:30/29/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                          | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00447/AM09/                                                                                                                                                                                                                                                                                                                                                              | RLA File :35/24/040/00018/AM09/             | Lic.No/Date:3510024830<br>10.10.2008      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010. |                                             |                                           |                                       |

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| 4 | <b>Case No.:2/32/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                       | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00468/AM09/                                                                                                                                                                                                                                                                                                                                                          | RLA File :35/24/040/00049/AM08/             | Lic.No/Date:3510024905<br>17.10.2008      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010. |                                             |                                           |                                       |

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| 5 | <b>Case No.:3/44/81-ALC2/2008</b>                                                                                                                                                                                                                                                                                                                                                           | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00663/AM09/                                                                                                                                                                                                                                                                                                                                                              | RLA File :35/24/040/00023/AM09/             | Lic.No/Date:3510025556<br>05.01.2009      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010. |                                             |                                           |                                       |

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| 6 | <b>Case No.:5/44/81-ALC2/2008</b> | Party Name:STERLITE INDUSTRIES (INDIA) LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
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| HQ File :01/81/050/00665/AM09/                                                                                                                                                                                                                                                                                                                                                              | RLA File :35/24/040/00024/AM09/ | Lic.No/Date:3510025570<br>07.01.2009 | Defer<br>Date:22.06.2010 |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010. |                                 |                                      |                          |

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| 7 | <b>Case No.:18/1/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                    | Party Name:MID INDIA POWER AND STEEL LIMITED, | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/81/050/00786/AM09/                                                                                                                                                                                                                                                                                                                                                       | RLA File :11/24/040/00080/AM09/               | Lic.No/Date:1110019817<br>13.03.2009      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that the reply submitted by the firm is incomplete. Further information may be called for as per the comments of MOS. The case stands deferred and to be re-listed on 22.06.2010. |                                               |                                           |                                       |

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| 8 | <b>Case No.:24/33/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:FARMOZ ELECTRICALS   | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Rejected</b> |
|   | HQ File :01/81/050/00303/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/94/040/01089/AM09/ | Lic.No/Date:0310516244<br>20.04.2009      |                        |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that the reply submitted by the firm is incomplete and decided to reject the request of the firm as per DC(MSME) comments detailed below:-<br><br>1. The firm did not provide the information regarding size and weight of nylon cloth justifying its quantity (645 meter) and process of manufacturing the balloon (drawing/specification of balloon be provided) indicating the steps where wastage incurred. |                                 |                                           |                        |

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| 9 | <b>Case No.:7/23/80-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|   | HQ File :01/80/050/00329/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00207/AM10/             | Lic.No/Date:0510248210<br>24.08.2009      | Defer<br>Date:22.06.2010              |
|   | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from DHI are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010.<br><br>R/A may take suitable consequential action accordingly. |                                             |                                           |                                       |

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| 10 | <b>Case No.:21/33/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                    | Party Name:NAVGRAH FASTNERS PVT. LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and<br/>Re-indexed</b> |
|    | HQ File :01/81/050/00300/AM10/                                                                                                                                                                                                                                                                                        | RLA File :52/24/040/00012/AM10/       | Lic.No/Date:5210028344<br>24.09.2009      | Defer<br>Date:22.06.2010                  |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 22.06.2010. |                                       |                                           |                                           |

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| 11 | <b>Case No.:5/29/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:<br/>Approved</b> |
|    | HQ File :01/81/050/00251/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :02/24/040/00129/AM10/ | Lic.No/Date:0210132066<br>30.09.2009      |                             |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification:-<br><br>1. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058<br>2. Import item at S.No. 8 may be allowed on net to net basis.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                           |                             |

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| 12 | <b>Case No.:20/29/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                              | Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/81/050/00266/AM10/                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00070/AM10/                | Lic.No/Date:0510250680<br>12.10.2009      |                             |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, NC decided to reject the request of the firm.<br><br>R/A may take suitable consequential action accordingly. |                                                |                                           |                             |

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| 13 | <b>Case No.:9/33/81-ALC2/2009</b> | Party Name:PRIMEX PLASTICS (P) LTD | Meet No/Date:4/81-ALC2/2010 | <b>Status:</b> |
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| HQ File :01/81/050/00288/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :07/24/040/00276/AM10/ | Lic.No/Date:0710068015<br>04.11.2009 |        |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.<br><br>R/A may take suitable consequential action accordingly. |                                 |                                      |        |

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| 14 | <b>Case No.:</b> 6/33/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:POWER GEAR LTD.      | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00285/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :07/24/040/00270/AM10/ | Lic.No/Date:0710068044<br>05.11.2009      | Defer<br>Date:22.06.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.06.2010. The case stands deferred and to be re-listed on 22.06.2010. |                                 |                                           |                                                  |

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| 15 | <b>Case No.:</b> 7/33/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00286/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00630/AM10/           | Lic.No/Date:0310544190<br>05.11.2009      | Defer<br>Date:22.06.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.06.2010. The case stands deferred and to be re-listed on 22.06.2010. |                                           |                                           |                                                  |

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| 16 | <b>Case No.:</b> 8/33/81-ALC2/2009                                                                                                                                                                                                                                                | Party Name:HOSLEY INDIA PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:</b> Deffered and<br><b>Re-indexed</b> |
|    | HQ File :01/81/050/00287/AM10/                                                                                                                                                                                                                                                    | RLA File :05/23/040/00082/AM10/         | Lic.No/Date:0510252073<br>06.11.2009      | Defer<br>Date:22.06.2010                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.No. 04/81 held on 27.04.2010. DC(MSME) has forwarded application to Sh. S.K.Sharma, being a chemical item. The committee |                                         |                                           |                                                  |

therefore decided to remind him to expedite the same. The case stands deferred and to be re-listed on 22.06.2010.

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| 17 | <b>Case No.:</b> 17/33/81-ALC2/2009                                                                                                                                                                                                                                                                                  | Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00296/AM10/                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00092/AM10/                       | Lic.No/Date:0510252108<br>09.11.2009      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 22.06.2010. |                                                       |                                           |                                       |

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| 18 | <b>Case No.:</b> 1/43/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:YAMUNA POWER & INFRASTRUCTURE LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00416/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :05/24/040/00430/AM10/              | Lic.No/Date:0510255635<br>05.01.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 22.06.2010: -<br><br>1. Information in respect of Sl.No. 4, 5, 11 of Standard Deficiency Format. Export product wise. |                                              |                                           |                                       |

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| 19 | <b>Case No.:</b> 3/43/81-ALC2/2009                                                                                                                                                                                                                                                                                   | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/81/050/00418/AM10/                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00135/AM10/             | Lic.No/Date:0510255677<br>06.01.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 22.06.2010. |                                             |                                           |                                       |

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| 20 | <b>Case No.:</b> 4/43/81-ALC2/2009 | Party Name:RUBY MICA COMPANY PRIVATE LIMITED, | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status: Rejected</b> |
|    | HQ File :01/81/050/00419/AM10/     | RLA File :02/24/040/00174/AM10/               | Lic.No/Date:0210136144<br>06.01.2010      |                         |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, NC decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

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| 21 | <b>Case No.:5/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ABB LIMITED          | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:</b><br><b>Closed</b> |
|    | HQ File :01/81/050/00420/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00371/AM10/ | Lic.No/Date:0710069331<br>08.01.2010      |                                 |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                           |                                 |

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| 22 | <b>Case No.:6/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:ABB LIMITED          | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:</b><br><b>Closed</b> |
|    | HQ File :01/81/050/00421/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00377/AM10/ | Lic.No/Date:0710069332<br>08.01.2010      |                                 |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.</p> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                           |                                 |

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| 23 | <b>Case No.:7/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and<br/>Re-indexed</b> |
|    | HQ File :01/81/050/00422/AM10/                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00537/AM10/    | Lic.No/Date:0310554919<br>12.01.2010      | Defer<br>Date:22.06.2010                  |
|    | <p><b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC decided that the case may be referred to M/o Defense as per the recommendations of DHI. The case stands deferred and to be re-listed on 22.06.2010.</p> |                                    |                                           |                                           |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|---------------------------------------|
| 24 | <b>Case No.:8/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                    | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00423/AM10/                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00869/AM10/           | Lic.No/Date:0310555103<br>13.01.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 22.06.2010. |                                           |                                           |                                       |

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| 25 | <b>Case No.:13/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:COPRAL INSULATED CONDUCTORS PVT LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00428/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :04/24/040/00262/AM10/                | Lic.No/Date:0410110859<br>15.01.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 15.06.2010. The case stands deferred and to be re-listed on 22.06.2010. |                                                |                                           |                                       |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|-------------------------------------------|---------------------------------------|
| 26 | <b>Case No.:15/43/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                | Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD., | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00430/AM10/                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00385/AM10/                  | Lic.No/Date:0710069448<br>18.01.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010. |                                                  |                                           |                                       |

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| 27 | <b>Case No.:1/48/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                    | Party Name:A-1 FENCE PRODUCTS CO. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00460/AM10/                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/01006/AM10/   | Lic.No/Date:0310560499<br>16.02.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 22.06.2010. |                                   |                                           |                                       |

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|----|-----------------------------------|----------------------------|-----------------------------|------------------------|
| 28 | <b>Case No.:1/49/81-ALC2/2009</b> | Party Name:BILCARE LIMITED | Meet No/Date:4/81-ALC2/2010 | <b>Status:Approved</b> |
|----|-----------------------------------|----------------------------|-----------------------------|------------------------|



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|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                 | 27.04.2010                           |  |
| HQ File :01/81/050/00461/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :31/24/040/00195/AM10/ | Lic.No/Date:3110042019<br>18.02.2010 |  |
| <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP recommendations with some modification:- <ol style="list-style-type: none"> <li>1. Words “containing 9380 Kgs. of Aluminum Foil” may be suffixed with the description of export product.</li> <li>2. Word “relevant” may be prefixed with the description of import item and the same may be allowed as applied for i.e. 9380 kgs. on net to net basis</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                      |  |

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| 29 | <b>Case No.:2/49/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00462/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00248/AM10/  | Lic.No/Date:0910041023<br>19.02.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the copy of application from the RA & firm is not received therefore decided to remind the RA and firm to expedite the same. This reminder may be treated as final and the case will be rejected if application is not received before the 15.06.2010. The case stands deferred and to be re-listed on 22.06.2010. |                                  |                                           |                                       |

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|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|-------------------------|
| 30 | <b>Case No.:3/49/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ALCOMEX SPRINGS PRIVATE LIMITED | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status: Approved</b> |
|    | HQ File :01/81/050/00463/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :31/24/040/00228/AM10/            | Lic.No/Date:3110042046<br>19.02.2010      |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP recommendations with some modification:- <p>Advance authorization may be ratified as under on repeat basis as per advance authorization number 3110040886 dated 1.12.2009 ratified in NC Meeting No. 51/81 dated 23.03.2010:</p> <ol style="list-style-type: none"> <li>1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 14.</li> </ol> |                                            |                                           |                         |

2. Quantities of import items from S.Nos.1 to 13 may be allowed as 20800 Kgs., 20800 Kgs., 8320 Kgs., 18720 Kgs., 24960 Kgs., 27040 Kgs., 14560 Kgs., 29120 Kgs., 39520 Kgs., 52000 Kgs., 31200 Kgs., 8320 Kgs. & 20800 Kgs., respectively inclusive of 4% wastage.
3. Quantity of import item at S.No.14 may be allowed as applied for i.e. 8800 Kgs.
4. Quantities of import items at S.No. 15 & 16 put together may be allowed as applied for being within 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|---------------------------------------|
| 31 | <b>Case No.:4/49/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                 | Party Name:FCI OEN CONNECTORS LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00464/AM10/                                                                                                                                                                                                                                                                                                                                                    | RLA File :10/24/040/00122/AM10/    | Lic.No/Date:1010037291<br>22.02.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010. |                                    |                                           |                                       |

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| 32 | <b>Case No.:5/49/81-ALC2/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:EXIDE INDUSTRIES LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status: approved</b> |
|    | HQ File :01/81/050/00465/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :02/24/040/00231/AM10/ | Lic.No/Date:0210138346<br>23.02.2010      |                         |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification. <ol style="list-style-type: none"> <li>1. Import items from S.No. 1 to 7 may be allowed as per SION at S.No. C-1058</li> <li>2. Import item at S.No. 8 may be allowed on net to net basis.</li> </ol> <p>R/A may take suitable consequential action accordingly.</p> |                                 |                                           |                         |

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| 33 | <b>Case No.:6/49/81-ALC2/2009</b>                                                                                                               | Party Name:KOTAK URJA PVT. LTD. | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | <b>Status:Deffered and Re-indexed</b> |
|    | HQ File :01/81/050/00466/AM10/                                                                                                                  | RLA File :07/24/040/00415/AM10/ | Lic.No/Date:0710070184<br>23.02.2010      | Defer<br>Date:22.06.2010              |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II |                                 |                                           |                                       |

in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from M/o NCES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010.

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|-------------------------------------------|-----------------------------------|
| 34 | Case No.:7/49/81-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:VIJAI ELECTRICALS LTD | Meet No/Date:4/81-ALC2/2010<br>27.04.2010 | Status:Deffered and<br>Re-indexed |
|    | HQ File :01/81/050/00467/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00462/AM10/  | Lic.No/Date:0910041054<br>24.02.2010      | Defer<br>Date:22.06.2010          |
|    | <b>Decision :</b> The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Committee observed that the copy of application from the RA & firm is not received therefore decided to remind the RA and firm to expedite the same. This reminder may be treated as final and the case will be rejected if application is not received before the 15.06.2010. The case stands deferred and to be re-listed on 22.06.2010. |                                  |                                           |                                   |

#### PART –AR –DEFFER

S.No. 13

|                  |                                             |
|------------------|---------------------------------------------|
| Case No. AR-11   | M/s Salvi Chemical Industries Ltd. Mumbai   |
| Meeting No.04/81 | F.No.01/83/50/1397/AM08/DES-IV/DES-II       |
| Dated 27.04.2010 | Advance Licence No.0310446666 dt.17-10-2007 |
|                  | RLA F.No.03/95/040/721/AM08                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. After debating the comments of DC(MSME), it was decided to seek following clarification from firm and to re-list the case on 22.06.2010: -

1. If item of import is in lumps, granules why they have applied for powder.
2. Also if import is effected, copy of invoices, Bill of Entry may be forwarded to NC for perusal.

S.No. 14

|                  |                                                                     |
|------------------|---------------------------------------------------------------------|
| Case No. AR-48   | M/s Laxmi Electronics Mould & Precision Engineering Ltd., Bangalore |
| Meeting No.04/81 | F.No.01/81/050/00633/AM04/DES-II                                    |
| Dated 27.04.2010 | Advance License No. 0710032408 dt.09.09.2004                        |
|                  | RLA F.No.07/24/040/05323/AM05                                       |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 22.06.2010.

Sl. No. 15

|                  |                                             |
|------------------|---------------------------------------------|
| Case No.AR -61   | M/s.Crompton Greaves Ltd.Mumbai             |
| Meeting No.04/81 | F.No.01/80/50/00065/AM06/DES-I/DES-II       |
| Dated 27.04.2010 | Advance Licence No 0310359961 dt.16.12.2005 |
|                  | RLA F.No. 03/94/40/1412/AM06                |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 11.05.2010.

S. No. 16

|                  |                                             |
|------------------|---------------------------------------------|
| Case No.AR -62   | M/s. Transalloy India Pvt. Ltd. Mumbai.     |
| Meeting No.04/81 | F.No.01/80/50/00345/AM08/DES-II             |
| Dated 27.04.2010 | Advance Licence No 0310445415 dt.10.08.2007 |
|                  | RLA F.No. 03/95/40/612/AM08                 |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC reviewed the matter. Even though the matter was earlier examined by DHI, It was felt that DC(MSME) is concerned with the product and therefore it was decided to refer the matter to DC(MSME).

The case stands deferred and to be re-listed on 22.06.2010.

PART-B- DEFFER

S. No. 01

|                  |                                                |
|------------------|------------------------------------------------|
| Case No.B -5     | M/s. Rajendra Mechanical Industrial Ltd.Mumbai |
| Meeting No.04/81 | F.No.01/81/162/612/AM10/DES-II                 |
|                  |                                                |

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|------------------|-------------------------------------------------------------------------------------------------|
| Dated 27.04.2010 | Advance Licence No 0310272011 dt.01.06.2004 and<br>Advance Licence No.0310383103 dt. 05.06.2006 |
|                  | RLA F.No. 03/22/040/0171/AM05 and<br>03/91/040/0133/AM05                                        |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC observed that the comments from policy division are still awaited. It was further decided that Policy division may also be required to intimate the concerned SION No. against which licence was issued. The case stands deferred and to be re-listed on 22.06.2010.

#### PART –C - DEFFER

S.No. 06

|                  |                                                          |
|------------------|----------------------------------------------------------|
| Case No. C-51    | M/S Hindustan Zinc Ltd., Noida through DC(SEZ),<br>Noida |
| Meeting No.04/81 | F.No.01/81/162/767/AM09/DES-II                           |
| Dated 27.04.2010 |                                                          |

**Decision :** The case regarding fixation of wastage norms was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 22.06.2010.

S. No. 07

|                    |                                 |
|--------------------|---------------------------------|
| Case No.C -11      | M/s Vijai Electricals Ltd.      |
| Meeting No. 04 /81 | F.No. 01/81/162/677/am08/DES-II |
| Dated: 27.04.2010  |                                 |

**Decision :** The case regarding modification of SION S. No. C-324 to C-335 was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC decided that a background note may be prepared in consultation with DHI and the same may be circulated to all members of the sub-committee constituted for factory visit. The case stands deferred and to be re-listed on 22.06.2010.

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#### SUPPLEMANTRY INDEX

PART –AR –DEFFER

Sl. No. 17

|                  |                                             |
|------------------|---------------------------------------------|
| Case No.AR -73   | M/s. Crompton Greaves Ltd., Mumbai          |
| Meeting No.04/81 | F.No.01/81/50/00719/AM02/DES-II             |
| Dated 27.04.2010 | Advance License No 0310127024 dt.28-02-2002 |
|                  | RLA F.No.03/24/042/0134/AM02                |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B) dated 21.04.2010 (copy enclosed) with some modification:-

#### **Export Product No. 1**

1. Net weight of each export product as 121300 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed @ 42,800 kg. each including 7% wastage.
3. Quantity of import item No. 2 may be allowed @ 12,400 kg. each including 1% wastage.
4. Quantity of import item No. 3 may be allowed @ 3155 kg. each including 5% wastage.
5. Quantity of import item No. 4 may be allowed @ 37,510 kg. each including 10% wastage.

#### **Export Product No. 2**

1. Net weight of each export product as 8245 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed @ 885 kg. each including 7% wastage.
3. Quantity of import item No. 2 may be allowed @ 360 kg. each including 1% wastage.
4. Quantity of import item No. 3 may be allowed @ 380 kg. each including 5% wastage.
5. Quantity of import item No. 4 may be allowed @ 2150 kg. each including 10% wastage.

R/A may take suitable consequential action accordingly.

Sl. No. 18

|                  |                                             |
|------------------|---------------------------------------------|
| Case No.AR -20   | M/s. Crompton Greaves Ltd., Mumbai          |
| Meeting No.04/81 | F.No.01/81/50/00728/AM02/DES-II             |
| Dated 27.04.2010 | Advance License No 0310127457 dt.04-03-2002 |
|                  | RLA F.No.03/24/042/01553/AM02               |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B) dated 21.04.2010 (copy enclosed) with some modification.

1. Total net weight of export product may be indicated as 1,20,664 kg.
2. Quantity of import item No.1 may be allowed @ 39818 kg. each including 7% wastage.
3. Quantity of import item No. 2 may be allowed @ 17,312 kg. each including 1% wastage.
4. Quantity of import item No. 3 may be allowed @ 32,230 kg. each including 10% wastage.
5. Quantity of import item No. 4 may be allowed @ 1814 kg. each including 5% wastage.
6. Quantity of import item No.5 to 10 & 12 to 15 may be allowed as per condition of GN4.
7. Import item No. 11 may be deleted as it is not part of the export product.

R/A may take suitable consequential action accordingly.

Sl. No. 19

|                  |                                             |
|------------------|---------------------------------------------|
| Case No.AR -50   | M/s. Crompton Greaves Ltd., Mumbai          |
| Meeting No.04/81 | F.No.01/81/50/0279/AM05/DES-II              |
| Dated 27.04.2010 | Advance License No 0310274196 dt.11-06-2004 |
|                  | RLA F.No.03/24/042/0248/AM05                |

**Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B) dated 21.04.2010 (copy enclosed) with some modification.

1. Net weight of each export product as 114000 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be reduced to 35540 kg. including 7% wastage.
3. Quantity of import item No.2 may be reduced to 8624 kg. including 1% wastage.
4. Quantity of import item No. 3 may be reduced to 1854 kg. including 5% wastage.
5. Quantity of import item No. 4 may be allowed as 28,552 kg. including 5% wastage.
6. Quantity of import item No.5 to 8 may be allowed as per condition of GN4.
7. Import item No. 9 may be deleted as it is not part of the export product.

R/A may take suitable consequential action accordingly.

Sl. No. 20

|                  |                                             |
|------------------|---------------------------------------------|
| Case No. AR -51  | M/s. Sandvik Asia Limited                   |
| Meeting No.04/81 | F.No.01/81/50/0340/AM10/DES-II              |
| Dated 27.04.2010 | Advance License No 0810084155 dt.13-11-2009 |
|                  | RLA F.No.08/24/040/0150/AM10                |

The case regarding amendment of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after

deliberating upon the case, decided to amend the norms in respect of the subject Advance Authorisation as per following modification:-

1. Import items from S.Nos. 1 to 4 may be allowed as applied for i.e. 200 MT, 74 Nos., 4200 Kgs. & 1363 Ltrs. respectively as per SION C-791.
2. Import items from S.Nos. 5 to 8 may be allowed within 3% of FOB value of exports after taking clue from SION C-791.

R/A may take suitable consequential action accordingly.

PART –C - DEFFER

S.No.07

|                  |                                      |
|------------------|--------------------------------------|
| Case No. C-18    | M/s Bimetal Bearing Ltd. Coimbatore. |
| Meeting No.04/81 | F.No.01/81/162/00375/AM10//DES-II    |
| Dated 27-04-2010 |                                      |

The case regarding fixation of SION for Copper Based pre-alloyed powder-R800 (CuSn8Ni1) was considered by the Norms Committee - II in its M.No. 04/81 held on 27.04.2010. NC debated the recommendations of DC(MSME) and it was decided to delete Copper bars and rods since these are value added products not used for melting. Accordingly NC decided to fix the SION for Copper Based pre-alloyed powder-R800 (CuSn8Ni1) as under:-

| S.No. | Export Item                                     | Quantity | Import Item                                                                                          | Qty. allowed                                 |
|-------|-------------------------------------------------|----------|------------------------------------------------------------------------------------------------------|----------------------------------------------|
| 1.    | Copper Based pre-alloyed powder-R800 (CuSn8Ni1) | 100 Kg.  | 1.Copper cathodes/Ingots/Scrap<br>2. Lead/Lead Scrap<br>3. Tin ingots/Scrap<br>4.Nickel/Nickel Scrap | 76.57 Kg<br>21.36 Kg<br>2.08 kg.<br>4.16 kg. |

A public Notice in the matter may be issued.

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